

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).4951/2010

(From the judgement and order dated 11/03/2010 in CRLM No.  
30239/2009 of The HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

SANJEEV SHARMA

Petitioner(s)

VERSUS

STATE OF PUNJAB & ANR

Respondent(s)

(With appln(s) for exemption from filing c/c of the impugned  
Judgment and anticipatory bail)

Date: 31/05/2010 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE G.S. SINGHVI  
HON'BLE MR. JUSTICE C.K. PRASAD  
(VACATION BENCH)

For Petitioner(s) Mr. Chander Shekhar Ashri,Adv.

For Respondent(s)

UPON hearing counsel the Court made the following  
O R D E R

The special leave petition is dismissed with liberty to  
the petitioner to apply for regular bail. If such an application  
is filed, the same shall be considered by the concerned court on  
its own merit at the earliest.

( Satish K.Yadav )  
Court Master

( Phoolan Wati Arora )  
Court Master